

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1089**

TO BE ANSWERED ON THE 24TH JULY, 2018/ SHRAVANA 2, 1940 (SAKA)

ACTION AGAINST COW VIGILANTES

1089. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether taking cognizance of increasing cases of cow vigilantes, Supreme Court has asked the Union and State Governments to take stern action against such cow vigilantes group unleashing violence;

(b) if so, the details thereof;

(c) whether the Government has issued any fresh advisories to the States to take stern action in the matter; and

(d) if so, the details thereof along with the other steps taken/being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): The Hon'ble Supreme Court in its order dated 17.07.2018 in Writ Petition(Civil) No.754/2016 has issued certain directions on issues related to mob violence.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, The State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement

agencies, as also for protecting the life and property of the citizens. Further, States/ UT administrations are empowered to enact and enforce laws to curb the menace of crimes in their jurisdiction. Ministry of Home Affairs (MHA) has issued advisories from time to time which are available in Ministry's website www.mha.gov.in. Ministry of Home Affairs have issued an advisory to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands in the name of protection of cow vide advisory dated 09-08-2016. A recent advisory on addressing the issue of lynching by mob on suspicion of child lifting was issued by MHA on 4.7.2018
